



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४८]

गुरुवार, ऑगस्ट २७, २०२६/भाद्रपद ५, शके १९४८

[पृष्ठ ४, किंमत : रुपये २७.००

असाधारण क्रमांक १२५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Private Universities (Establishment and Regulation) (Amendment) Ordinance, 2026 (Mah. Ord. XII of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Private Universities (Establishment and Regulation) (Amendment) Ordinance, 2026 (Mah. Ord. XII of 2026), published under the authority of the Governor].

HIGHER AND TECHNICAL EDUCATION DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 27th August 2026.

MAHARASHTRA ORDINANCE No. XII OF 2026.

AN ORDINANCE

*further to amend the Maharashtra Private Universities
(Establishment and Regulation) Act, 2023.*

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action
Mah. VIII of further to amend the Maharashtra Private Universities (Establishment and
2024. Regulation) Act, 2023 for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

(१)

भाग आठ-१२५-१

Short title and
commencement.

1. (1) This Ordinance may be called the Maharashtra Private Universities (Establishment and Regulation) (Amendment) Ordinance, 2026.

(2) It shall come into force at once.

Amendment
of Schedule to
Mah. VIII of
2024.

2. In the SCHEDULE appended to the Maharashtra Private Universities (Establishment and Regulation) Act, 2023, in Part II, after entry 13, the following entries shall be added, namely :— Mah. VIII of 2024.

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|------|--|--|
| “14. | Lata Mangeshkar
University,
Headquarters at – Digdoh Hills,
Hingna Road, Nagpur-440 019.
(For Health Science Courses) | VSPM Academy of Higher
Education,
5, Y.M.C.A. Complex,
Sitabuldi, Nagpur- 440 001. |
| 15. | Dr. Balasaheb Vikhe Patil
University,
Headquarters at- Vadgaon Gupta
(Vilad Ghat), Post: M.I.D.C.,
Ahilyanagar-414 111.
(Maharashtra)
(For Health Science Courses) | Dr. Vithalrao Vikhe Patil
Foundation,
Vadgaon Gupta (Vilad
Ghat), Post: M.I.D.C.,
Ahilyanagar- 414 111.
(Maharashtra) .”. |

STATEMENT

The Maharashtra Private Universities (Establishment and Regulation) Act, 2023 (Mah. VIII of 2024) is enacted for establishment, incorporation and regulation of private universities in the State of Maharashtra. The said Act is amended by Maharashtra Act No. XXX of 2026 to include Health Science courses therein and to provide for establishment of private university for Health Science Courses.

2. Section 4A of the said Act provides that the sponsoring body who has a recognized medical college having not less than twenty years' experience in the field of health science education with National Assessment and Accreditation Council (NAAC) Accreditation Grade 'A' and above (Cumulative Grade Point Average (CGPA) 3.01 and above) with Post Graduate Courses in at least fifty per cent. of it's disciplines and operational for at least ten years shall be eligible for making application for establishment of University conducting Health Science Courses under this Act.

3. The colleges of the VSPM Academy of Higher Education, Nagpur having Health Science Courses are functioning since more than 35 years and have Grade A+ NAAC Accreditation with CGPA 3.39. The Medical College and Hospital, Ahilyanagar of Dr. Vitthalrao Vikhe Patil Foundation is functioning since more than 22 years and have Grade A+ NAAC Accreditation with CGPA 3.26. The said sponsoring bodies have applied to the Government under the said Act for establishment of private universities for Health Science Courses.

4. The Government, after considering the report submitted by the Verification Committee under sub-section (4) of section 5 of the said Act, is satisfied that the said sponsoring bodies of proposed Lata Mangeshkar University, Nagpur and Dr. Balasaheb Vikhe Patil University, Ahilyanagar have complied with the provisions of sections 4A, 5 and other Sections of the said Act and may be permitted to establish the private universities for Health Science Courses, by amending the Schedule appended thereto.

It is, therefore, considered expedient that the Lata Mangeshkar University, Nagpur, Headquarters at- Kh. No. 127/1, 127/5, Digdoh Hills, Hingna Road, Nagpur-440 019 and Dr. Balasaheb Vikhe Patil University, Ahilyanagar, Headquarters at- Vilad Ghat, near Gov. Milk Dairy, MIDC, Ahilyanagar-414 111, be established as the private universities for Health Science Courses, by amending Part II of the Schedule appended to the said Act, suitably.

5. The said sponsoring bodies have proposed to establish private universities for Health Science Courses from the 2026-27 academic year. Admissions for Health Science Courses for the 2026-27 academic year are currently ongoing.

6. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Private Universities (Establishment and Regulation) Act, 2023, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated 27th August 2026.

JISHNU DEV VARMA,
Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

B. VENUGOPAL REDDY,
Additional Chief Secretary to Government.